

HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JAIPUR BENCH
ORDER

DATE: 07/06/2017

In suppression of existing order of roster, I hereby constitute the following benches for the High Court of Judicature for Rajasthan, Bench Jaipur w.e.f. 03/07/2017 till further orders.

DB-I	Hon'ble the Chief Justice & Hon'ble Mr. Justice V.K. Vyas	(From 10:30 AM to 01:00 PM) DB Special Appeal Writ (service matters) upto year 2016; DB PIL matters; DB CAT matters; DB Criminal parole matters;
SB-I	Hon'ble the Chief Justice	(From 02:00 PM to 04:30 PM) SB Criminal Revisions upto year 2007; SB Criminal parole matters
DB-II	Hon'ble Mr. Justice K.S. Jhaveri & Hon'ble Justice Inderjeet Singh	DB Tax matters; DB Contempt matters; DB Civil Residue matters; DB Special Appeal Writ (misc. matters) upto year 2016
DB-III	Hon'ble Mr. Justice Ajay Rastogi & Hon'ble Mr. Justice Ashok Kumar Gaur	DB Special Appeal Writs of year 2017; DB Civil Writs (including VIRES matters and Judicial Officers matters); DB Civil Special Appeals; DB Family Court & Matrimonial matters;
DB-IV	Hon'ble Mr. Justice Mohammad Rafiq & Hon'ble Mr. Justice K.C. Sharma	DB Criminal Appeals (Hearing)(in which accused is/are undergoing sentence); DB Criminal Appeals (motion); DB Criminal leave to appeal; DB Criminal Residue matters.
SB-II	Hon'ble Mr. Justice Mohammad Rafiq	(Friday from 02.00 PM to 04.30 PM) Arbitration matters
SB-III	Hon'ble Mr. Justice M. N. Bhandari	SB Civil Misc. Writs [Mines & Minerals; Land acquisition; Land Revenue & Tenancy; Board of Revenue; Wakf matters; Colonisation; JDA and all residue matters] ; SB Civil Contempt matters;
DB-V	Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia & Hon'ble Mr. Justice G. R. Moolchandani	DB Criminal Appeals (Hearing)(except as assigned to DB-IV) DB Habeas Corpus Writs ;
SB-IV	Hon'ble Mrs. Justice Sabina	SB Criminal Misc. Petitions u/s 482 of Cr.P.C.
SB-V	Hon'ble Mr. Justice Alok Sharma	SB Civil Misc. Writs [Rent Control Act; Eviction; Transport matters; Election matters; Academic & Admission matters; Panchayat Act; Electricity matters; Municipalities Act; UIT Act; Housing Board; Agricultural Produce Marketing Act; Indian Stamps Act;
SB-VI	Hon'ble Mr. Justice J. K. Ranka	SB Civil Sales Tax Revisions; SB Civil First Appeals;
SB-VII	Hon'ble Mr. Justice V. S. Siradhana	SB Civil Service Writs [Matters relating to recruitment; reservation in service; regularisation and absorption of employees; Disciplinary proceedings & Penalties; Promotions; Seniority; Salary & Allowances; Transfer; reversions; Selection Scales and all residue matters;]
SB-VIII	Hon'ble Mr. Justice Mahendra Kumar Maheshwari	SB Civil Misc. Appeals (MAC matters);
SB-IX	Hon'ble Mr. Justice Banwari Lal Sharma	SB Criminal Misc. Bails u/s 439 of Cr.P.C.;
SB-X	Hon'ble Mr. Justice Prakash Gupta	SB Civil Second Appeals;
SB-XI	Hon'ble Mr. Justice Deepak Maheshwari	SB Criminal Appeals (Hearing); SB Criminal Appeals (Motion); SB Criminal Leave to Appeal; SB Criminal Residue matters.
SB-XII	Hon'ble Mr. Justice V.K. Vyas	(From 02:00 PM to 04:30 PM) SB Criminal Writs; SB Criminal Appeals u/s 14-A of SC & ST (POA) Act relating to Bails
SB-XIII	Hon'ble Mr. Justice K.C. Sharma	(Friday from 02.00 PM to 04.30 PM) SB Civil Residue matters;
SB-XIV	Hon'ble Mr. Justice Goverdhan Bardhar	SB Civil Misc. Appeals (Other than MAC matters); SB Civil Revisions
SB-XV	Hon'ble Mr. Justice Pankaj Bhandari	SB Criminal Revisions from year 2008 onwards; SB Criminal Misc. Bails u/s 438 of Cr.P.C.;
SB-XVI	Hon'ble Mr. Justice D. C. Somani	SB Civil Misc. Writs [Civil Court Orders]

SB- XVII	Hon'ble Mr. Justice S.P. Sharma	SB Civil Service Writs [Post Service & retiral matters, Matters relating to removal/dismissal/termination/ compulsory retirement from service; Pension matters; Retiral benefits; Voluntary retirements; Matters relating to Industrial Disputes Act; Trade Union Act; Workmen Compensation Act; Employee State Insurance Act, Factories Act; Employees Provident Fund & misc. Provision Act; Payment of Gratuity Act; Payment of Bonus Act; Payment of Wages Act; and Contract Labour (regulation of Payment) Act.] and Company matters.
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CHIEF JUSTICE

Note:

1. Matters specially assigned by Hon'ble The Chief Justice, shall be placed before the appropriate Court, as per order.
2. Matters arising out of the same Judgment/Order shall be listed with the main cognate matter.
3. The complete or incomplete matters shall be listed by the Cause List Section with the co-operation of Judicial branches for admission, Orders and Final Hearing as per the direction of the Hon'ble Courts, as per roster.
4. The matters relating to Judicial Officers and High Court Staff shall be listed as per order orders of the Chief Justice/ Acting Chief Justice.
5. Old fifteen Hearing cases, as per roster, may be listed in cause list on the top on Tuesday and Thursday and continue until disposal.
6. At least two year old cases in which record of the Courts below is either summoned or stay has been granted may be listed in the Cause list before Hearing cases.
7. Applications in Civil OJ and Criminal Matters may be placed as per the roster.
8. The matters requiring urgent hearing for the next day should ordinarily be filed in the office before 11.00 AM in the Day Courts. In case of urgency, the matter may be mentioned before the regular bench, as per roster, after filing of the same strictly in accordance with the Rules and for urgent hearing for other than the next day may be made at 11.00 AM in the Day Courts, as the case may be.
9. The matters pertaining to Senior Citizens, Women, Children, Differently-abled persons, Intellectual Property Rights cases and 10 year old cases of all the categories may be placed/heard as per the Roster on priority basis.
10. The top priority shall be given to Old Criminal Appeals/ Petitions of final Hearing cases in which the accused is in Custody/undergoing sentence.
11. As a principle, the Hearing cases may be taken after the Motion cases of Admission, Orders category.
12. Cases Not-Reached may be heard on the next day before the main list cases, by the bench, as per roster or as ordered by the Hon'ble The Chief Justice.
13. The Civil and OJ Matters pending for removal of office objections shall be placed before the Registrar (Administration) and thereafter, it may be placed before the Hon'ble Courts as per roster for orders.
14. The uncontested matters under Rules 7 & 10 of the High Court of Judicature for Rajasthan, 1952 shall be placed before the Registrar (Administration), unless it is referred to the Hon'ble Court.
15. The counsel seeking adjournment through leave note must give advance intimation to the Bench Clerk and to the opposite counsel about their intention to seek adjournment.
16. Oldest 50 matters in every roster shall be listed in weekly list out of which 10 matters shall be listed every day, after Orders and Admission Category.
17. Oldest 10 held up matters (in which stay is granted) shall be listed every day before the Admission Category.
18. Whenever Hon'ble the Chief Justice is not presiding the DB-I, the roster of DB-I shall stand assigned automatically to DB-II, and roster of SB-I to SB-XII, except part-heard & before matters.
19. At least 10 defect matters shall be listed before each of Hon'ble Court in consonance with the bench roster.
20. If there is a combined relief falling in two rosters, the case shall be placed before the Senior Bench.
21. All such matters shall be listed on priority in which directions are issued by Hon'ble Supreme Court.
22. All such matters may be preponed and listed at the written request of learned advocates with no-objection of opposite counsel, which are squarely covered or similarly situated to a previously decided matter.

CHIEF JUSTICE